

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 141 (ND)/2016

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
20.12.2017**

**NAME OF THE COMPANY: Ram Bihari Kaushik Vs. Dadhikar Hotels Pvt.  
Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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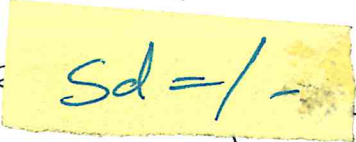
	For the Petitioner(s):	Counsel for the Petitioner		
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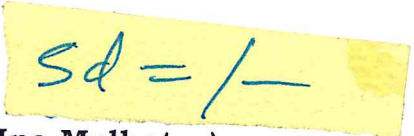
	For the Respondents:	Counsel for the Respondent		
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**ORDER**

A request for adjournment is made by the Ld. Counsels of both parties on the ground that a compromise is in process of being finalised and they shall be filing an appropriate application in this case.

To come up on 11<sup>th</sup> January, 2018. ✓

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**